

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A.No.787/94.

..
Date: 2-5-1997.

Between:

B. Venkateswarlu. Applicant.

and

1. The Senior Superintendent of
Post Offices, Prakasam Division,
Ongole.

2. Sri Chintala Venkateswarlu,
Branch Post Master, Goginenivari-
palem, Prakasam District,
(Now selected but not assumed
charge.

Respondents.

Counsel for the respondents: Sri V.Rajeswara Rao.

CORAM:

HON'BLE SHRI R.RANGARAJAN, Member (A)

HON'BLE SHRI B.S.JAI PARAMESHWAR, Member (H)

JUDGMENT

(as per Hon'ble Shri B.S. Jai Parameshwar, Member (J))

None for the applicant. The applicant was called absent. Heard Sri V.Rajeswara Rao, Counsel for the respondents. No.1. / Respondent No.2 was served but he has / not entered appearance either in person or through his counsel.

The Respondent No.1 has not filed counter to the O.A. However, we have perused the records produced by the 1st respondent during the course of arguments.

The post of B.P.M., Goginenivari palem in Prakasam District which fell vacant on the demise of

of the regular incumbent of the said ~~Branch Post Office~~.

It is stated that the applicant was appointed on provisional basis ^{to} in the post on 3-5-1993 and has since been continuing as such. To fill up the said post by a regular candidate, the Respondent No.1 issued a Notification dated 15-7-1993. In response to the said Notification, three candidates submitted their applications, viz., the Applicant, the 2nd respondent and the other one. The applicant had filed O.A. No. 454/94 for not considering his candidature before this Tribunal. The said O.A., was disposed of with the following direction:-

"In case the applicant filed the application with all the relevant certificates other than the SSC certificate by 16-8-1993 and if that original SSC certificate was taken return from the respondent and submitted again, the case of the applicant has to be considered in accordance with law by treating that the original SSC Certificate was submitted within time."

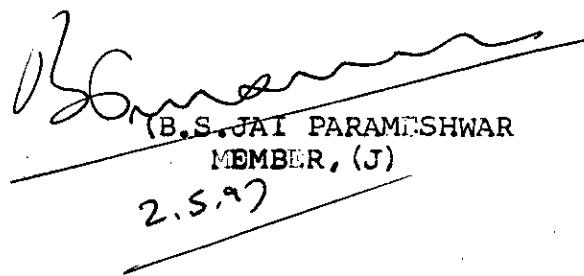
Thereafter, it appears that the applicant has not at all submitted any application or income certificate or testimonials. Therefore, the 1st respondent considered the application filed by the 2nd respondent and the other candidate. From the records, produced by the Authorities, it is disclosed that the applicant inspite of clear directions by the Tribunal in O.A 454/94 failed to furnish the Certificates mentioned in the Order in

: 3 :

O.A. 454/94 for consideration of the Authorities.

Even the applicant had not submitted the other required certificates along with the application before the last date/~~or~~ ^{for receipt} of the applications. When the applicant himself failed to furnish the required particulars before the last date ~~or~~ for receipt of the applications, his candidature cannot be considered as a regular one. Hence the applicant cannot question the ^{ment} appointment of the 2nd respondent as B.P.M, Goginenivariapalem, ~~Krisshna Dist~~ Prakasam District.

There are no merits in this O.A. Hence the O.A., is dismissed. No order as to costs.


(B.S. JAI PARAMESHWAR
MEMBER, (J)
2.5.97)

(R. RANGARAJAN)
Member (A)

Date: 2-5-1997.

Dictated in open Court.

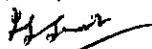


sss.

Order:

The records to be returned for verification.

(B.O.)



10/6/97

TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. SINGH: M(A)

AND

THE HON'BLE SHRI B.S. SHI PARAMESHWAR:
M(J)

DATED:

2/6/97

ORDER/JUDGEMENT

R.A/C.P/M.A. No.

D.A. NO.

787/97

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

II COURT

